

Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the State of Tamil Nadu on 9th September, 2021 is published together with Statement of Objects and Reasons for general information:—

L.A. Bill No. 38 of 2021

A Bill to repeal certain enactments.

WHEREAS it is expedient that the enactments specified in the Schedule which are spent or have otherwise become obsolete, or have ceased to be in force otherwise than by expressed specific repeal, should be expressly and specifically repealed;

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Seventy-second Year of the Republic of India as follows:—

1. This Act may be called the Tamil Nadu Repealing (Second) Act, 2021. Short title.
2. The enactments specified in the Schedule are hereby repealed. Repeal of certain enactments.
3. The repeal by this Act of any enactment shall not affect any other enactment in which the repealed enactment has been applied, incorporated or referred to; Savings.

and this Act shall not affect the validity, invalidity, effect or consequences of anything already done or suffered, or any right, title, obligation or liability already acquired, accrued or incurred, or any remedy or proceeding in respect thereof, or any release or discharge of or from any debt, penalty, obligation, liability, claim or demand, or any indemnity already granted, or the proof of any past act or thing;

nor shall this Act affect any principle or rule of law, or established jurisdiction, form or course of pleading, practice or procedure, or existing usage, custom, privilege, restriction, exemption, office or appointment, notwithstanding that the same respectively may have been in any manner affirmed or recognised or derived by, in or from any enactment hereby repealed;

nor shall the repeal by this Act of any enactment revive or restore any jurisdiction, office, custom, liability, right, title, privilege, restriction, exemption, usage, practice, procedure or other matter or thing not now existing or in force.

THE SCHEDULE.**REPEALS.**

(See section 2)

S.No.	Year	Number	Short Title
(1)	(2)	(3)	(4)
<i>President's Act</i>			
1.	1976	32	The Tamil Nadu Panchayats (Extension of Term of Office) Act, 1976.
2.	1976	33	The Tamil Nadu Panchayat Union Councils (Extension of Term of Office) Act, 1976.
3.	1977	5	The Tamil Nadu Panchayat Union Councils (Appointment of Special Officers) Act, 1977.
<i>Tamil Nadu Acts</i>			
4.	1876	I	The Tamil Nadu Land Revenue Assessment Act, 1876.
5.	1886	IV	The Railway Protection Act, 1886.
6.	1888	I	The Tamil Nadu Local Authorities' Loan Act, 1888.
7.	1904	II	The Tamil Nadu Impartible Estates Act, 1904.
8.	1914	VIII	The Tamil Nadu Decentralization Act, 1914.
9.	1930	IX	The Sevvalpatti Impartible Estate Act, 1930.
10.	1931	VI	The East and West Tanjore Sessions Divisions (Validation) Act, 1931.
11.	1933	IX	The Velliyakundam Impartible Estate Act, 1933.
12.	1935	VII	The Tamil Nadu Debtors' Protection Act, 1934.
13.	1936	XI	The Tamil Nadu Debt Conciliation Act, 1936.
14.	1937	III	The Tamil Nadu Probation of Offenders Act, 1936.
15.	1938	XIV	The Prisons and Indian Lunacy (Tamil Nadu Amendment) Act, 1938.
16.	1947	XXIX	The Tamil Nadu Probation of Offenders (Amendment) Act, 1947.
17.	1947	XXXIV	The Opium and Dangerous Drugs (Tamil Nadu Amendment) Act, 1947.
18.	1948	V	The Tamil Nadu Lapsed Acts (Removal of Doubts) Act, 1948.
19.	1948	VII	The Tamil Nadu Re-enacting and Repealing (No.I) Act, 1948.
20.	1948	VIII	The Tamil Nadu Re-enacting (No.II) Act, 1948.
21.	1948	IX	The Tamil Nadu Re-enacting (No.III) Act, 1948.
22.	1949	X	The Tamil Nadu Re-enacting Act, 1949.
23.	1949	XXI	The Prisoners (Tamil Nadu Amendment) Act, 1949.

S.No.	Year	Number	Short Title
(1)	(2)	(3)	(4)
24.	1949	XXIV	The Tamil Nadu Tenants and Ryots Protection Act, 1949.
25.	1949	XXXV	The Tamil Nadu Merged States (Laws) Act, 1949
26.	1950	III	The Tamil Nadu Re-enacting Act, 1950.
27.	1951	XXXII	The Opium (Tamil Nadu Amendment) Act, 1951.
28.	1953	VII	The Evacuee Interest (Separation) Tamil Nadu Supplementary Act, 1953.
29.	1953	XI	The Tamil Nadu Lignite (Acquisition of Land) Act, 1953.
30.	1957	XXI	The Tamil Nadu Registration of Veterinary Practitioners Act, 1957.
31.	1958	VIII	The Tamil Nadu Prohibition (Amendment) Act, 1958.
32.	1959	6	The Tamil Nadu Gramdan Villages (Repayment of Debts) Act, 1959.
33.	1959	8	The Tamil Nadu Public Health (Amendment) Act, 1959.
34.	1961	3	The Evacuee Interest (Separation) Tamil Nadu Supplementary Act, 1961.
35.	1961	9	The Tamil Nadu (Added Territory) Extension of Laws Act, 1961.
36.	1961	11	The Tamil Nadu Agricultural Income-tax (Extension to Added Territory) Act, 1961.
37.	1961	20	The Tamil Nadu Entertainments Tax (Amendment) Act, 1961.
38.	1961	28	The Tamil Nadu District Development Councils and Panchayats (Extension to Added Territory) Act, 1961.
39.	1961	52	The Tamil Nadu Local Authorities Finance Act, 1961.
40.	1962	16	The Tamil Nadu Industrial Establishments (National and Festival Holidays) Amendment Act, 1962.
41.	1966	23	The Tamil Nadu Private Educational Institutions (Regulation) Act, 1966.
42.	1967	4	The Tamil Nadu Prohibition (Amendment) Act, 1967.
43.	1968	16	The Tamil Nadu Cultivating Tenants (Special Provisions) Act, 1968.
44.	1968	20	The Tamil Nadu Proprietary Estates' Village Service and Tamil Nadu Hereditary Village Offices (Repeal) Act, 1968.
45.	1970	16	The Tamil Nadu Entertainments Tax and Local Authorities Finance (Amendment) Act, 1970.
46.	1970	33	The Tamil Nadu Prohibition (Amendment) Act, 1970.
47.	1971	36	The Tamil Nadu Registration of Practitioners of Integrated Medicine (Amendment) Act, 1971.
48.	1972	18	The Tamil Nadu (Transferred Territory) Extension of Laws Act, 1972.

S.No.	Year	Number	Short Title
(1)	(2)	(3)	(4)
49.	1972	21	The Tamil Nadu Cultivating Tenants Arrears of Rent (Relief) Act, 1972.
50.	1972	26	The Tamil Nadu Excise (Amendment) Act, 1972.
51.	1973	29	The Tamil Nadu Local Authorities Finance (Amendment) Act, 1973.
52.	1973	37	The Tamil Nadu Prohibition (Suspension of Operation) Amendment Act, 1973.
53.	1973	38	The Tamil Nadu Excise (Amendment) Act, 1973.
54.	1973	42	The Tamil Nadu Local Authorities Finance (Second Amendment) Act, 1973.
55.	1974	34	The Tamil Nadu Prohibition (Revival of Operation and Amendment) Act, 1974.
56.	1974	38	The Tamil Nadu Entertainments Tax and Local Authorities Finance (Amendment) Act, 1974.
57.	1975	32	The Tamil Nadu Entertainments Tax and Local Authorities Finance (Amendment) Act, 1975.
58.	1975	34	The Tamil Nadu Panchayats and Panchayat Union Councils (Extension of Term of Office) Act, 1975.
59.	1978	5	The Tamil Nadu Entertainments Tax and Local Authorities Finance (Amendment) Act, 1978.
60.	1979	51	The Tamil Nadu Entertainments Tax and Local Authorities Finance (Amendment) Act, 1979.
61.	1979	60	The Tamil Nadu Panchayats (Appointment of Special Officers) Act, 1979.
62.	1980	15	The Tamil Nadu Cultivating Tenants Arrears of Rent (Relief) Act, 1980.
63.	1980	16	The Tamil Nadu Cyclone and Flood Affected Areas Cultivating Tenants Arrears of Rent (Relief) Act, 1980.
64.	1981	3	The Tamil Nadu Abolition of posts of part-time Village Officers Act, 1981.
65.	1982	27	The Tamil Nadu Panchayats (Validation of Local Cess Surcharge) Act, 1982.
66.	1983	26	The Tamil Nadu Cultivating Tenants (Protection from Eviction) Act, 1983.
67.	1984	25	The Tamil Nadu Entertainments Tax and Local Authorities Finance (Amendment) Act, 1984.
68.	1984	29	The Tamil Nadu Cultivating Tenants (Special Provisions) Act, 1984.
69.	1984	32	The Tamil Nadu Flood Affected Areas Cultivating Tenants (Temporary Relief) Act, 1984.
70.	1986	53	The Tamil Nadu Flood Affected Areas Cultivating Tenants (Temporary Relief) Act, 1986.

S.No.	Year	Number	Short Title
(1)	(2)	(3)	(4)
71.	1986	60	The Tamil Nadu Cyclone and Flood Affected Areas Cultivating Tenants (Special Provisions) Act, 1986.
72.	1989	40	The Tamil Nadu Entertainments Tax and Local Authorities Finance (Amendment) Act, 1989.
73.	1989	41	The Tamil Nadu Cultivating Tenants (Protection from Eviction) Act, 1989.
74.	1990	38	The Tamil Nadu Cultivating Tenants Arrears of Rent (Relief) Act, 1990.
75.	1993	35	The Tamil Nadu Registration of Veterinary Practitioners (Amendment) Act, 1993.
76.	1997	20	The Tamil Nadu Cultivating Tenants (Protection from Eviction) Act, 1997.

STATEMENT OF OBJECTS AND REASONS.

The State Law Commission, Tamil Nadu has recommended in its various Reports to repeal certain enactments, as the said enactments have become obsolete and redundant. Further, the Government of India has mandated all States to take up regulatory compliance burden reduction as a part of ease of doing business initiative and to take up review of their statutes and reduce redundancy. The Government have considered the said recommendations of the State Law Commission and the request of the Government of India and decided to repeal the obsolete and redundant laws.

2. The Bill seeks to give effect to the above decision.

S. REGUPATHY,
Minister for Law.

Chennai,
9th September 2021.

K. SRINIVASAN,
Secretary.